

(M)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH.

Original Application No. 118/93

~~XXXXXXXXXXXXXXXXXXXX~~

Date of decision 5.7.1993

Shri K.K.Meshram & Ors. Petitioner

Shri G.R.Menghani Advocate for the Petitioner

Versus

Union of India & Ors. Respondent

Shri J.G.Sawant Advocate for the Respondent(s)

Coram :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.Y.Priolkar, Member (A)

1. Whether the Reporters of local papers may be allowed to see the Judgement ? yes
2. To be referred to the Reporter or not ? -
3. Whether their Lordships wish to see the fair copy of the Judgement ? |
4. Whether it needs to be circulated to other Benches of the Tribunal ? no

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

(5)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

DA.NO. 118/93

Shri Kishore K.Meshram & Ors. ... Applicants

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Shri G.R.Manghani  
Advocate  
for the Applicants

Shri J.G.Sawant  
Advocate  
for the Respondents


ORAL JUDGEMENT

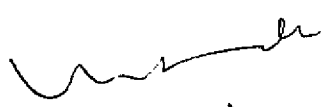
Dated: 5.7.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard. There is no dispute about the fact that only 5 out of 15 applicants have not been absorbed. Those who are not absorbed are Applicants No. 9-Sunil, 10-Nitin, 11-Sunil, 12-Arvind, and 14-Santosh. With regard to them, Shri Sawant for the respondents states that they were found to be unsuitable in the Screening Test as per the Screening Sheet dated 28.6.1993 which has been shown to us today.

2. Shri Manghani states that these 5 persons should be given work as Casual Labourers either in Bhusawal Division or Nagpur Division where they are willing to work. To this Shri Sawant states that they will be given work in these Divisions subject to availability of work and seniority at the place of work. In view of this statement on behalf of the respondents, we see no reason to keep the matter pending. The application is disposed of without prejudice to the right of the applicants, if any, to challenge the Screening Sheet dated 28.6.1993. Interim order passed earlier is vacated.

  
(M.Y.PRIOLKAR)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN